

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 207  
IB-2028/ND/2019**

**IN THE MATTER OF:  
M/s Dhingra Trading Co.**

**...PETITIONER**

**Vs**

**M/s Amazing India TV Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 18.09.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant :Mr. Rajiv Malik, Advocate  
For the Petitioner/Operational Creditor :Mr. Ashish Chauhan, Advocate  
For the Respondent/Corporate Debtor :**

**ORDER**

**IA No. 3820 of 2020**

The IRP has submitted that till date the operational creditor has not complied with the order of payment of initial advance to carry out his duties as IRP. The counsel for the operational creditor is directed to make the payment and to comply with the Court's order within a week, failing which strict legal action will be taken against the operational creditor for violating the Tribunal's order in the matter. Post the matter to 7<sup>th</sup> October, 2020.

**—Sd—**

**(V.K. Subburaj)  
Member (T)**

**—Sd—**

**(P.S.N. Prasad)  
Member (J)**

(Annu)